

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF VIVITA LIMITED**

| RELEVANT PARTICULARS |   |  |
|----------------------|---|--|
| 1.                   | Name of corporate debtor  | VIVITA LIMITED   |
| 2.                   | Date of incorporation of corporate debtor   | 12/12/1988   |
| 3.                   | Authority under which corporate debtor is incorporated / registered   | Roc-Pune   |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U15549PN1988PLC050000  |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor  | <b>Registered Office:</b> Village Naigaon Taluka Maval, Pune   |
| 6.                   | Insolvency commencement date in respect of corporate debtor   | 19-09-2019 (Copy of the Order Received By IRP on 21-09-2019)   |
| 7.                   | Estimated date of closure of insolvency resolution process  | 17-03-2020   |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Subrata Maity<br>IBBI/IPA-001/IP-P00884/2017-2018/11481  |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board   | B-202, Jai Gurudeo Complex<br>Plot 16-19 & 21-25, Sector 17<br>Kamothe, Navi Mumbai 410209<br><a href="mailto:email-subrata.m@hotmail.com">email-subrata.m@hotmail.com</a>   |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional   | B-202, Jai Gurudeo Complex<br>Plot 16-19 & 21-25, Sector 17<br>Kamothe, Navi Mumbai 410209<br><a href="mailto:email-subrata.m@hotmail.com">email-subrata.m@hotmail.com</a>   |
| 11.                  | Last date for submission of claims  | 03-10-2019   |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Not Applicable   |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable   |
| 14.                  | a) Relevant Forms and<br>b) Details of authorized representatives are available at:   | <b>Web link :</b> <a href="http://www.ibbi.gov.in/downloadform.html">www.ibbi.gov.in/downloadform.html</a><br><b>Physical Address:</b><br>B-202, Jai Gurudeo Complex<br>Plot 16-19 & 21-25, Sector 17<br>Kamothe, Navi Mumbai 410209 |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VIVITA LIMITED on 19-09-2019.

The creditors of VIVITA LIMITED, are hereby called upon to submit their claims with proof on or before **03-10-19** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23-09-2019

Place: Navi Mumbai

Subrata Maity  
Interim Resolution Professional  
IBBI/IPA-001/IP-P00884/2017-2018/11481



**SUBRATA M. MAITY**  
INSOLVENCY PROFESSIONAL  
IBBI/IPA-001/IP-P00884/  
2017-2018/11481